

majority interest in the CPMO had been acquired by newcomers of "Indian origin". Enquiries revealed that one Shri Ram Narain Kapoor had become Chairman of the Company and his son, Shri Ram Nath Kapoor had been appointed a Member of the Board of Directors.

Since the start of negotiations with CPMO for the acquisition of 49 per cent shares held by it in MOIL, the financial position of MOIL had deteriorated. This factor combined with the change in management of CPMO necessitated a review of the earlier proposal to acquire the shares held by CPMO in MOIL. It has been decided to call off the negotiations that had been earlier conducted with the then Management of CPMO.

Under the Foreign Exchange Regulation Act 1973, foreign companies operating in India or holding shares in Indian Companies are required to obtain the permission of the Reserve Bank of India for continuing to hold these share or carry on their operations in India. These applications have been received from C.P.M.O. and are under examination with the Reserve Bank of India.

Reports have appeared in a section of the press about the activities of the C.P.M.O. and one Shri R. N. Kapur. These refer to the transactions in acquisition of shares of several companies by these two. We do not as yet possess full facts about this. The question whether the alleged activities of present management of C.P.M.O. or Shri R. N. Kapur are actionable will be decided after full facts become available. I would like to assure the House that the Government would consider the matter from all aspects before taking any decision.

STATEMENT RE. INCIDENT ON
5-9-1974 AT INDUSTRIAL
TRAINING INSTITUTE,
ARAB-KI-SARAI,
NEW DELHI

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
AND IN THE DEPARTMENT OF
PERSONNEL (SHRI RAM NIWAS
MIRDHA): I beg to lay on the Table, a statement on the incident on the 5th September, 1974 at the Industrial Training Institute, Arab-Ki-Sarai, Nizamuddin, New Delhi.

Statement

On 5th September, 1974, at about 12.20 P.M. information was received at the Police Station Nizamuddin that buses were being stopped by the students of the Industrial Training Institute, Arabi-ki-sarai, Nizamuddin. On receipt of this information a small police force from Police Station Nizamuddin went to the gate of the Institute and on their intervention the buses were allowed to move. The students attempted to stone some buses, but no damage was caused to them. The students resented the movement of the buses and started brick-batting the police. The brick-batting became heavy and additional police force was called. The traffic on the Mathura Road had to be diverted. The number of students increased to about 400 and the Superintendent of Police and the Sub-Divisional Magistrate also reached the spot. The police continued to deal with the situation with the utmost patience.

2 At about 2.00 P.M. the situation became tense when it was apprehended that some constables had been dragged into the building of the Institute. At this point, the Police had to enter the building to search for the missing constables. Stiff resistance was encountered from the students and the police used eighteen shells of tear-gas to disperse them. Students then retreated to the various parts of the building and continued to brick-bat

[Shri Ram Niwas Mirdha]

and cause injury to the police from various points, including the roof tops

3 When a search was being made in the workshop for the missing constables, the students continued to offer stiff resistance. At this stage the Principal of the Institute informed the police party that an injured constable was lying in the dispensary of the Institute which was located in the middle of the main building of the Institute. When a police party was sent towards the dispensary this party also encountered resistance from the students. Police had to resort to mild cane charges also on a few occasions. Further search of the remaining parts of the building had to be made to confirm that no other constable had been detained and in this search members of the staff of the Institute were associated. No other constable was found inside the building. By about 2.30 P.M. the situation was brought under control.

4 Fifty students were arrested. Nine of them were found to have simple injuries. Orders have been passed to release all the students on bail. In this incident, the Sub-Divisional Magistrate and 21 police officials, including the Superintendent of Police and the Sub-Divisional Police Officer received injuries. Three injured constables are still in the hospital. A case has been registered under sections 147/149/186/353/332/341/342 IPC at Police Station Nizamuddin against the arrested students and is being investigated.

**STATEMENT RE POLICE FIRING
AT KURTHA TOWN IN BIHAR
ON 5-9-1974**

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
AND IN THE DEPARTMENT OF
PERSONNEL (SHRI RAM NIWAS
MIRDHA). I beg to lay on the Table
a statement regarding police firing at

Kurtha town in Bihar, on the 5th
September, 1974

Statement

With your permission I rise to make a statement on the police firing at Kurtha town in Bihar on the 5th September 1974.

According to the information received from the Government of Bihar, a demonstration and a gherao of the Block Office at Kurtha was organised by the Soshit Dal in defiance of prohibitory orders promulgated under section 144 Cr P C and rule 69(1) of D.I.R. 1971. At about 12 noon a mob of about 1000 strong broke through the police cordon and resorted to heavy brick-baiting. They also attempted to burn effigies in the verandah of the Block Office. In order to disperse the crowd the police resorted to lathi-charge. The mob which had in the meantime swelled considerably grew more furious and violent. Some members of the unlawful assembly were armed with country-made fire-arms, spears, garasas and lathis. Heavy brick-baiting by the mob resulted in injuries to 65 officials, including a Dy S P. The lathi-charge by the police proved ineffective in controlling the violent mob which was on the rampage. The mob was incited by its leaders to resort to violence, to attack the office and the staff and to forcibly occupy the Block Office. Some gun shots were fired from the mob resulting in pellet injuries to three lady members of families of the Block staff. As the situation was getting out of control and as there was an imminent danger to life and property and as the lathi-charge by the police did not prove effective in controlling the mob the SDM, Johanabad ordered CRPF to open fire. In all five rounds were fired. As a result thereof Shri Jagdev Prasad, a Soshit Dal leader and an ex-Minister died and three other persons received injuries. The injured were removed to Patna Medical College Hospital. Three lady members of families of the Block Staff who re-